## Company donations, to political parties

\*109. SHRI DHARAMCHAND -JAIN:

> SHRI JAGDISH PRASAD MATHUR:

WiJl the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be ipleased to state:

- (a) whether Government propose to withdraw the restrictions on company donations to political parties;
- (b) if so, what are the reasons therefor; and
- <c) what is the number of cases of violation of the said restrictions wliich came to the notice of Government during the last three years?

THE MINISTER OF LAW, JUS-TICE AND ICOMPANY AFFAIRS KSHRI JAGAN NATH KAUSHAL): (a) and (b) At present no such proposal is under consideration of the 'Government.

<c) Only one case of violation of section 293A of the Companies Act, "ISM has come to the notice of Government during the last three years.

## **Telecommunication operation in** towns of Assam\*

- -\*110 SHRI ROBIN KAKATI: Will the Minister of COMMNICATIONS be pleased to state:
- fa) whether it is a fact that the telecommunication net work in the various towns of Assam such as Tinsukia, Dibrugarh, North Lakhimpur, TNTowgoing, Tezpur, Gauhati, Barpeta, Rangiya, is being operated by . the Army; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF COMMUNICA-TIONS (SHRI CM. STEPHEN); (a) Ho Sir.

(b) Does not arise.

## Srinagar T. V. centre

•111. SHRI HARI SHANKAR BHABHRA:

> SHIV JAGDISH PRASAD MATHUR:

Will the Minister of INFORMAT-

- ION AND **BROADCASTING** ha pleased to state;
- (a) whether Government's tion has been drawn to a news-item published in the Indian Express dated the 17th January, 1082 alleging extraneous influence playing a decisive role in recent appointments in the Srinagar T.V. Centre; and
- (b) if so whether Government propose to institute an enquiry into the matter as well as on the working of the Srinagar T. V. and A. I. R. Centres?

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI VASANT SATHE): (a) The Government's attention has been drawn to the said news item.

(c) The selections have been made strictly on the basis of the merits and according to the Recruitment Rules. Therefore, the question of holding an enquiry does not arise.

## Production of Methodilaaane and Dimethisterone by M/s Glaxo Limit-

•112. DR. (SHRIMATI) NAJMA HEPTULLA; Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to

(a) whether M/s Glaxo Limited are licensed to manufacture Methdilazine, Dimethisterone and its formulations; if so, what is the production during the last three years alongwith the names and composition of the formulations and the time since when marketed in India;

state:

- (b) whether it is a fact that the formulations basted on these two drugs are banned for manufacture and marketing in U.K., U.S.A. and other countries on account of dangerous side effects, since number of years; if so what are the reasons for allowing them in India and details there-
- (c) what are the quantities of these two drugs imported by M/s Glaxo during the last three years and their prices; and